

answer given by the Minister of Energy and Irrigation and Coal on 11th March, 1980, to a supplementary to Question No 3 relating to the Lower Generated by DVO. After going through the factual note furnished by the Ministry of Energy and Irrigation and Coal, with the approval of the Minister, I do not see any substantial inaccuracy in the answer given by the Minister. I have not, therefore, given my permission to raise this matter under direction 115.

SHRI JYOTIRMOY BOSU: There is inaccuracy in the answer.

MR SPEAKER: You come to me. I will show you, I will discuss it with you. I have called for the facts for the next one. That is under my consideration.

SHRI JYOTIRMOY BOSU: I will give facts on this.

MR. SPEAKER. If there is anything else, you can tell me. So far I have found nothing.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, COFFEE ACT, ESSENTIAL COMMODITIES ACT, REVIEW AND ANNUAL REPORT ETC. OF METALLURGICAL AND ENGINEERING CONSULTANTS (INDIA) LTD., RANCHI FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table:—

(1) A copy of the Export of Mica (Inspection) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 533 in Gazette of India dated the 8th March, 1980 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-704/80].

(2) A copy of the Coffee Board

Servants (Conduct) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 447 in Gazette of India dated the 31st March, 1979, under section 48 of the Coffee Act, 1947. [Placed in Library. See No. LT-705/80].

(3) A copy of Notification No. S. O. 184(E) (Hindi and English versions) published in Gazette of India dated the 14th March, 1980, under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-706/80].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi for the year 1978-79.

(ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1978-79 along with, the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-707/80].

NOTIFICATIONS UNDER AIRCRAFT ACT, FINANCIAL ESTIMATES AND PERFORMANCE BUDGET OF EMPLOYEES' STATE INSURANCE CORPORATION, AND MINIMUM WAGES (BIHAR AMENDMENT) ORDINANCE, 1980

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—

(i) The Aircraft (Amendment) Rules, 1980, published in Notification No. G.S.R. 193 in Gazette of India dated the 16th February, 1980 together with an explanatory note.

(ii) The Aircraft (Second Amendment) Rules, 1980 published in Notification No. G.S.R. 194 in Gazette of India, dated the 16th February, 1980 together with an explanatory note. [Placed in Library. See No. LT-708/80].

(2) A copy of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation for the year 1980-81 (Hindi and English versions), under section 36 of the Employees'—State Insurance Act, 1948. [Placed in Library. See No. LT-709/80].

(3) A copy of the Minimum Wages (Bihar Amendment) Ordinance, 1980 (No. 18 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar. [Placed in Library See No. LT-710/80].

GUJARAT RURAL HOUSING BOARD (AMENDMENT) RULES, BIHAR GOVERNMENT ORDINANCES MADHYA PRADESH TOWN IMPROVEMENT TRUSTS (AMENDMENT) ORDINANCES, PUNJAB MUNICIPAL CORPORATION (INVESTMENT OF SURPLUS MONEY) RULES, GUJARAT GOVERNMENT NOTIFICATIONS, ETC.

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy of the Gujarat Rural Housing Board (Amendment) Rules, 1980 published in Notification No. GH/P/7/80/RHB/A2 in Gujarat Government Gazette dated the 18th

January, 1980, under sub-section (3) of section 68 of the Gujarat Rural Housing Board Act, 1972 read with clause (c) (iv) of the Proclamation dated the 17th February 1980 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-711/80].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-711/80].

(3) A copy each of the following Bihar Government Ordinances under article 213(2) (a) of the Constitution read with clause (c) (vi) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

(i) The Bihar State Housing Board Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(ii) The Bihar Municipal (Amendment and Validation) Ordinance, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.

(iii) The Bihar Municipal and Patna Municipal Corporation (Amendment) Ordinance, 1980 (Hindi and English versions) Promulgated by the Governor of Bihar on the 4th March, 1980.

(iv) The Bihar Cinemas (Regulation) (Amendment) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(v) The Bihar Municipal (Amendment) Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(vi) The Bihar Municipal (Amendment) and Validation Ordinance, 1980 (Hindi and English versions).

sions) promulgated by the Governor of Bihar on the 4th March, 1980.

(vii) The Bihar State Water and Sewage Board Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980.

(viii) The Patna Municipal Corporation (Amendment) Ordinance 1980 (Hindi version) Promulgated by the Governor of Bihar on the 4th March, 1980.

(ix) The Chotah Nagpur and Santhal Pargana Swashasi Vikas Pradikaran (Amendment) Ordinance, 1980, (Hindi version) promulgated by the Governor of Bihar on the 4th March, 1980. [Placed in Labrary. See No. LT-712/80]

(4) A copy of the Madhya Pradesh Town Improvement Trusts (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 7th February, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-713/80].

(5) A copy of the Punjab Municipal Corporation (Investment of Surplus Moneys) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 75|PA42|76|84 read with S. 2|79 in Punjab Government Gazette dated the 8th June, 1979, under sub-section (2) of section 397 of the Punjab Municipal Corporation Act, 1976 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT-714/80].

(6) A copy each of the following Gujarat Government Notifications issued under the Gujarat Municipal Finance Board Act, 1979 read with Clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued

by the President in relation to the State of Gujarat:—

(i) The Gujarat Municipal Finance Board (Recruitment and Conditions of Service of Secretary) Rules, 1979, published in Notification No. KP|213-79|MFB-1679|7106-P-I in Gujarat Government Gazette dated the 7th December, 1979;

(ii) The Gujarat Municipal Finance Board (Term of Office and Conditions of Service of Chairman and Members Rules, 1979, published in Notification No. KP|10-80|MFB|1179-7385-P. 1 in Gujarat Government Gazette dated the 19th January, 1980. [Placed in Library. See No. LT-715|80].

(7) A copy each of the following Tamil Nadu Government Notifications issued under the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 149 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 20th February, 1980.

(ii) G.O. Ms. No. 1860 (Hindi and English versions) published in Tamil Nadu Government Gazette dated 24th November, 1979.

(iii) G. O. Ms. No. 759 published in Tamil Nadu Government Gazette dated the 13th June, 1979. [Placed in Library. See No. LT-716|80].

(8) A copy each of the following Madhya Pradesh Government Notifications (Hindi and English versions) issued under the Madhya Pradesh Municipalities Act, 1961 read with clause (c) (iv) of the Proclamation dated the 17th

February, 1980 issued by the President in relation to State of Madhya Pradesh:—

(i) Notification No. 127-XVIII-I-80 published in Madhya Pradesh Gazette dated the 4th March, 1980.

(ii) Notification No. 135-XVIII-I-80 published in Madhya Pradesh Gazette dated the 10th March, 1980.

(iii) The Madhya Pradesh Municipalities (Remuneration and Allowances to Councillors) Rules, 1979, published in Notification No. 818-XVIII-I-79 in Madhya Pradesh Gazette dated the 5th October, 1979.

[Placed in Library. See No. LT-717/80].

(9) A copy of the Gujarat Slum Clearance Board (Conditions of Service of Officers and Servants) (Amendment) Rules, 1979, published in Notification No. GH/P/19179 SAA. 2877/1685/A2 in Gujarat Government Gazette dated the 8th November, 1979, under the Gujarat Slum Areas (Improvement, Clearance and re-development) Act, 1973 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat together with an explanatory memorandum. [Placed in Library. See No. LT-718/80].

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, for the year 1978-79 along with the Audited Accounts.

(ii) Review (Hindi and English versions) by the Government on the working of the above Report.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report

[Placed in Library. See No. LT-719/80].

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti Samiti, for the year 1978.

(ii) Review (Hindi and English versions) by the Government on the working of the above Report.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-720/80].

(12) A copy of the Uttar Pradesh Urban Planning and Development (Amendment) Ordinance, 1980 (No. 4 of 1980) (Hindi and English versions) promulgated by the Governor of Uttar Pradesh on the 6th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-721/80].

(13) A copy of the Maharashtra Vacant Lands (Interim Protection to Occupiers from Eviction and Recovery of Arrears of Rent) Ordinance, 1980 (No 1 of 1980) promulgated by the Governor of Maharashtra on the 6th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Maharashtra. [Placed in Library. See No. LT-722/80].

REVIEW AND ANNUAL REPORT ETC. OF  
REGIONAL ENGINEERING COLLEGE,  
WARANGAL FOR 1978-79

THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH (SHRI  
NIHAR RANJAN LASKAR): I beg to  
lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College,

Warangal, for the year 1978-79 together with Audit Report thereon.

[Placed in Library. See No. LT-723/80].

ANNUAL REPORT ETC. OF MAULANA AZAD COLLEGE OF TECHNOLOGY, BHOPAL FOR 1978-79 AND ANNUAL REPORTS ETC. OF VARIOUS REGIONAL ENGINEERING COLLEGES, ETC.

SHRI NIHAR RANJAN LASKAR:

I beg to lay—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.

[Placed in Library. See No. LT-724/80].

(2) (i) A copy of the Annual Report of the Regional Engineering College, Rourkela, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Report.

[Placed in Library. See No. LT-725/80]

(3) (i) A copy of the Annual Report of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT-726/80].

(4) (i) A copy of the Annual Report of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. See No. LT-727/80].

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above Report

[Placed in Library See No. LT-728/80].

(6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1978-79 together with Audit Report thereon.

[Placed in Library. See No. LT-728/80].

(7) (i) A copy of the Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1978-79 together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Accounts.

[Placed in Library. See No. LT-729/80].

BIHAR GOVERNMENT ORDINANCES, GUJARAT GOVERNMENT ORDINANCES AND STATEMENT RE. CENTRAL TIBETAN SCHOOLS ADMINISTRATION, ETC.

SHRI NIHAR RANJAN LASKAR: I beg to lay:—

(1) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

(i) The Bihar Sanskrit Education Board Ordinance, 1980 (No. 33 of

1980) promulgated by the Governor of Bihar on the 4th March, 1980.

(ii) The Bihar Board of Madarsa Education Ordinance, 1980 (No. 34 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980.

[Placed in Library. See No. LT-730|80]

(2) A copy each of the following Bihar Government Ordinances under article 213(2)(a) of the Constitution reads with clause (c)(iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

(i) The Bihar Rajya Vishwa-vidalaya (Sanshodhan) Adhyadesh, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.

(ii) The Bihar Anter-Vishwa-vidalaya Board Ordinance, 1980 promulgated by the Governor of Bihar on the 5th March, 1980.

(iii) The Bihar Vishwavidyalaya Seva Ayog (Sanshodhan) Adhyadesh, 1980 promulgated by the Governor of Bihar on the 4th March, 1980.

(iv) The Patna Vishwavidyalaya (Sanshodhi aur Vidhi-manyakari) Adhyadesh, 1980 promulgated by the Government of Bihar on the 4th March, 1980.

(v) The Bihar Prohibition of Intoxicants Ordinance, 1980 (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980

(vi) The Bihar Excise (Amendment and Validations) Ordinance, 1980 (Hindi and English versions) Promulgated by the Governor of Bihar on the 4th March, 1980.

[Placed in Libary. See No. LT-731|80].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Ordinances mentioned at (i) (iv)

above. [Placed in Library. See No. LT-731/80].

(4) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) Notification No. GH-L/814/DNS-1077/75833-(79)?M published in Gujarat Government Gazette dated the 29th September, 1979.

(ii) Notification No. BH-L|815|DNS-1077/66025-(79)-M published in Gujarat Government Gazette dated the 29th September, 1979.

(iii) Notification No. GH-L/816/DNS-1078/45120-(79)-M published in Gujarat Government Gazette dated the 29th September, 1979.

(iv) Notification No. GH-L-949/DNS-1078/85691-(79)-M dated the 16th November, 1979.

(v) Notification No GH-L-882/DNS-1076/63695-(79)-M published in Gujarat Government Gazette dated the 26th October, 1979.

(vi) Notification No GH-L|883-DNS-1076|64729—(29)—M published in Gujarat Government Gazette dated the 26th October, 1979.

(vii) Notification No GH-L-1001/DNS-1079/91518-M published in Gujarat Government Gazette dated the 15th December, 1979.

(viii) Notification No. GH-L-1051/DNS/1076/80455-M published in Gujarat Government Gazette dated the 27th December, 1979.

(ix) Notification No. GH-L-1025/DNS/1076/80456-M published in Gujarat Government Gazette dated the 27th December, 1979.

(x) Notification No. GH-L-84/DNS-1076/6076(1)-80-M published in Gujarat Government Gazette dated the 30th January, 1980.

(xi) Notification No. GH-L-85/DNS-1076/6076(2)-80-M published

in Gujarat Government Gazette dated the 30th January, 1980.

(xii) Notification No. GH-L-85/DNS-1076/6077-M published in Gujarat Government Gazette dated the 30th January, 1980.

(5) Five statements showing reasons for delay in laying the above notifications and for not laying the Hindi versions of the Notifications. [Placed in Library. See No. LT-832/80].

(6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Central Tibetan Schools Administration, New Delhi, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-733/80].

(7) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 17 of the Probation of Offenders Act, 1958 read with clause (c) (iv) of the Proclamation dated the 17 February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Probation of Offenders (Gujarat Second Amendment) Rules, 1980 published in Notification No. G-KSH-35(A)-EST-I-1077/I-1596(79) in Gujarat Government Gazette dated the 7th February, 1980.

(ii) The Gujarat Probation of Offenders (Amendment) Rules, 1980, published in Notification No. G-KSH-34-EST-1077/I-1596(79) in Gujarat Government Gazette dated the 8th January, 1980.

(8) A statement (Hindi and English versions) showing reasons for delay and not laying the Hindi version of the Notification. [Placed in Library. See No. LT-734/80].

**ANNUAL ACCOUNTS OF CALCUTTA PORT TRUST FOR 1978-79, REVIEW AND ANNUAL REPORT OF DREDGING CORPORATION OF INDIA LTD., FOR 1978-79, REVIEWS AND ANNUAL REPORTS OF MOGUL LINE LTD., FOR 1978-79 AND OF INDIAN**

**ROAD CONSTRUCTION CORPORATION LTD., FOR 1978-79**

SHRI J. B. PATNAIK: On behalf of Shri A. P. Sharma, I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1978-79 together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-735/80].

(3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review (Hindi and English versions) by the Government on the working of the Dredging Corporation of India Limited, for the year 1978-79.

(ii) Annual Report of the Dredging Corporation of India Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Report. [Placed in Library. See No. LT-736/80].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1978-79

(ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-737/80].

(b) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-738/80].

**HINDU RELIGIOUS TRUSTS (AMENDMENT) ORDINANCE, 1980, NOTIFICATION UNDER MADHYA PRADESH SAMAJ KE KAMZOR VARGON KE LIYE VIDHIK SAHAYATA TATHA VIDHIK SALAH ADHINIYAM AND ORISSA HINDU RELIGIOUS ENDOWMENTS (AMENDMENT) RULES, 1979.**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** I beg to lay on the Table:—

(1) A copy of the Bihar Hindu Religious Trusts (Amendment) Ordinance, 1980 (No. 24 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-739/80].

(2) A copy of Madhya Pradesh Government Notification No 17(e)-326-78-XXI-B (Hindi and English versions) published in Madhya Pradesh Gazette dated the 31st July, 1979 under sub-section (3) of section 46 of the Madhya Pradesh Samaj Ke Kamzor Vargon Ke Liye Vidhik Sahayata Tatha Vidhik Salah Adhinyam, 1976 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State

of Madhya Pradesh. [Placed in Library. See No. LT-740/80]

(3) A copy of the Orissa Hindu Religious Endowments (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.R.O. 59/80 in Orissa Gazette dated the 17th January, 1980 under section 24A of the Orissa General Clauses Act, 1937 read with the clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-741/80].

**ANNUAL REPORTS OF NATIONAL FEDERATION OF COOPERATIVE SUGAR FACTORIES LTD., FERTILISER (CONTROL) AMENDMENT ORDER, 1980, BOMBAY LAND REQUISITION (GUJARAT AMENDMENT) ORDINANCE, 1979 AND GUJARAT GOVT. NOTIFICATIONS, ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):** On behalf of Shri Birender Singh, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1976-77 along with Audited Accounts. [Placed in Library. See No. LT-742/80].

(2) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1977-78 along with Audited Accounts. [Placed in Library. See No. LT-742/80].

(3) A copy of the Fertiliser (Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. G.S.R. 31(E) in Gazette of India dated the 6th February, 1980, under sub-section (6) of section 3 of Essential Commodities Act, 1955. [Placed in Library. See No. LT-744/80].

(4) A copy of the Bombay Land Requisition (Gujarat Amendment)



Ordinance, 1979 (No. 9 of 1979) (Hindi version) promulgated by the Governor of Gujarat on the 29th December, 1979, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-745/80.]

(5) A copy each of the following Gujarat Government Notifications issued under the Gujarat Cooperative Societies Act, 1961 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Cooperative Societies (Amendment) Rules, 1980, published in Notification No. GHKH|14|80|MIS|1078|30411-C in Gujarat Government Gazette dated the 21st January, 1980.

(ii) The Gujarat Cooperative Societies (Amendment) Rules, 1979, published in Notification No. GHKH|202|79|CSA|1078-MR-2189-Z in Gujarat Government Gazette dated the 21st October, 1979.

(6) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notifications mentioned at (5) above. [Placed in Library. See No. LT-746/80.]

(7) A copy each of the following Bihar Government Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—

(i) The Bihar Sugar Undertakings (Acquisition) (Amendment) Ordinance, 1980 (No. 46 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980

(ii) The Bihar Cooperative Societies (Amendment) Ordinance,

1980 (No. 3 of 1980) promulgated by the Governor of Bihar on the 4th March, 1980. [Placed in Library. See No. LT-744-A/80.]

(8) A copy each of the following papers under sub-section (i) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79.

(ii) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-745-A/80.]

(b) (i) Review (Hindi and English versions) by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1976-77.

(ii) Annual Report (Hindi and English versions) of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(9) Two statements showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT-746-A/80 ]

(10) A copy of Notification No. GSR 16(E) (Hindi and English versions) published in Gazette of India dated the 24th January, 1980 issued under the Produce Cess Act, 1966. [Placed in Library. See No. LT-746-B/80.]

(11) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation Limited, New Delhi, for the year 1978-79 along with Audited Accounts. [Placed in Library. See No. LT-747/80.]

(12) A copy of the Annual Report (Hindi version) of the National Council for Cooperative Training, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-748/80.]

(13) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Co-operative Banks Limited for the year 1978-79 along with Audited Accounts. [Placed in Library. See No. LT-749/80.]

REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LTD. FOR 1978-79.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to lay on Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-750/80]

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, REVIEWS AND ANNUAL REPORTS OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR, BRAITHWAITE AND CO., LTD., CALCUTTA, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): On behalf

of Dr. Charanjit Chanana, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—

(i) SO 525(E) published in Gazette of India dated the 11th September, 1979 regarding continuation of the management of Amritsar Sugar Mills Company Limited, Amritsar.

(ii) SO 630(E) published in Gazette of India dated the 2nd November, 1979 regarding continuation of the management of M/s. Ganesh Flour Mills Company Limited, Delhi. [Placed in Library. See No. LT-751/80.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1978-79.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-752/80.]

(b) (i) Annual Report of the Braithwaite and Company Limited, Calcutta for the period 1st December, 1976 to 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement regarding Review by Government on the working of the Company.

[Placed in Library. See No. LT-753/80.]

(c) (i) Annual Report of the Burn Standard Company Limited,

Calcutta, for the year ended 31st March, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement regarding Review by Government on the working of the Company.

[Placed in Library. See No. LT-754/80.]

(d) (i) Annual Report of the Burn Standard Company Limited, Calcutta for the year ended 31st March, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Statement regarding Review by Government on the working of the Company.

[Placed in Library. See No. LT-755/80.]

(e) (i) Review by the Government on the working of the Bharat Leather Corporation, Limited, Agar, for the year 1978-79.

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (b), (c) and (d) of item (i) above.

[Placed in Library. See No. LT-756/85.]

(3) A copy of the Bihar State Aid to Industries (Amendment) Ordinance, 1980 (No. 20 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-757/80.]

(4) A copy of Notification No. S.O. 590(E) (Hindi and English

versions) published in Gazette of India dated the 23rd October, 1979 regarding continuation of management of M/s. Carter Pooler and Company Private Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-758/80.]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation), Act, 1951:—

(i) S.O. 387 (E) published in Gazette of India dated the 7th July, 1979 regarding continuation of the management of M/s. Associated Industries (Assam) Limited, Chandrapur.

(ii) S.O. 572 (E) published in Gazette of India dated the 8th October, 1979 regarding continuation of the management of M/s. Motor and Machinery Manufacturers Limited, Calcutta.

[Placed in Library. See No. LT-759/80.]

**BIHAR MEDICAL EDUCATIONAL INSTITUTIONS (REGULATION AND CONTROL) ORDINANCE, 1980**

SHRI N. R. LASKAR: I beg to lay on the Table a copy of the Bihar Medical Educational Institutions (Regulation and Control) Ordinance, 1980 (No. 5 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar.

[Placed in Library. See LT-760/80.]

**BIHAR GOVERNMENT ORDINANCES**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**  
I beg to lay on Table a copy each of

the following Bihar Government Ordinances (Hindi and English versions) under article 213(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar:—

(i) The Bihar Essential Services (Maintenance Amendment) Ordinance 1980 (No. 6 of 1980) Promulgated by the Governor of Bihar on the 4th March, 1980.

(ii) The Bihar Control of Crimes Ordinances, 1980 (No. 26 of 1980) Promulgated by the Governor of Bihar on the 4th March, 1980.

[Placed in Library. See No. LT-761/80].

ANNUAL REPORT OF INDIAN INVESTMENT CENTRE, NEW DELHI, 1978-79, REPORT OF COMMITTEE ON CONTROLS AND SUBSIDIES, ETC.

SHRI JAGANNATH PAHADIA:

I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi for the year 1978-79 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Company.

[Placed in Library. See No. LT-762/80].

(2) A copy of the Report (Hindi\* version) of the Committee on Controls and Subsidies along with Volumes containing Annexes and Appendix to the Report. [Placed in Library. See No. LT-763/80].

(3) A copy of the Uttar Pradesh Stamp (Thirty-Six Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. SR-1487/X-206(2)-73-CA—2—1899—Rule 1942-AM-36-1979 in U.P. Government Gazette dated the 22nd August, 1979, under sub-section (2) of section 23A of the Uttar Pradesh General Clauses Act, 1904 read with clause (c) (iv) of the

\*English version of the Report was laid on the Table on the 9th July, 1979.

Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-764/80].

(4) A copy of Gujarat Government Notification No. (GHN—69)-GST-1079/S. 5(2) (8) TH published in Gujarat Government Gazette dated the 3rd October, 1979 making certain amendment to Schedule 1 of the Gujarat Sales Tax Act, 1969 under sub-section (3) of section 5 of the Gujarat Sales Tax Act 1969 under sub-section (3) of section 5 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat.

(5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification mentioned at (6) above.

[Placed in Library. See No. LT-765/80].

(6) A copy each of the following Orissa Government Notifications under section 29A of the Orissa Sales Tax Act, 1947 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Orissa:—

(i) S.R.O. No. 1051/79 published in Orissa Gazette dated the 30th October, 1979.

(ii) S.R.O. No. 1096/79 published in Orissa Gazette dated the 7th November, 1979.

(iii) The Orissa Sales Tax (Fifth Amendment) Rules, 1979, published in Notification No. SRO 55/80 in Orissa Gazette dated the 18th January, 1980.

[Placed in Library. See No. LT-766/80].

(7) A copy of the Bihar Agricultural Income-Tax (Repealing) Ordinance, 1980, (No. 11 of 1980) (Hindi and English versions) Promulgated by the Governor of Bihar on the 4th March, 1980, under arti-

cle 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-767/80].

(8) A statement correcting the reply given on the 14th March, 1980 to Unstarred Question No. 608 by Shri Manoranjan Bhakta about news-item regarding Exchequer defrauded by crores by real estate operators. [Placed in Library. See No. LT-768/80].

(9) A statement (i) correcting the reply given on the 23rd March, 1979 to Unstarred Question No. 4485 regarding amount paid to informers and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-769/80].

(10) A copy of Madhya Pradesh Notification No. 721-1206-V S R-80 (Hindi and English versions) published in Madhya Pradesh Gazette dated the 19th March, 1980 under sub-section (5) of section 8 of the Madhya Pradesh Entertainments Duty and Advertisements Tax Act 1936 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [Placed in Library. See No. LT-770/80].

(11) A copy each of 25 Gujarat Government Notifications (Hindi and English versions) regarding exemption given in public interest to specific entertainments or class of entertainments conducted for any educational, medical, charitable, philanthropic or similar purposes, from payment of entertainment tax and additional entertainment tax either wholly or partly, under sub-section (2) of section 29 and sub-section (5) of section 31 of the Gujarat Entertainments Tax Act, 1977 read with clause (c) (iv) of the Proclamation dated the 17th February 1980 issued by the President in relation to the State of Gujarat [Placed in Library. See No. LT-771/80].

REVIEW AND ANNUAL REPORT OF MISHRA DHATU NIGAM LTD. HYDERABAD AND HINDUSTAN AERONAUTICS LTD., BANGALORE

The Minister of State in the Ministry of Defence Shri C. P. N. Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1978-79.

(ii) Annual Report of the Mishra Dhatu Nigam Ltd., Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-772/80].

(b) (i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review by Government on the working of the Company.

[Placed in Library. See No. LT-773/80].

BIHAR PANCHAYAT RAJ (AMENDMENT AND VALIDATION) ORDINANCE AND GUJARAT GOVT. NOTIFICATIONS, ETC.

SHRI R. V. SWAMINATHAN: I beg to lay on the Table:—

(1) A copy of the Bihar Panchayat Raj (Amendment and Validation) Ordinance, 1980 (No. 42 of 1980) (Hindi and English versions) promulgated by the Governor of Bihar on the 4th March, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to State of Bihar. [Placed in Library. See No. LT-774/80].

(2) A copy each of the following Gujarat Government Notifications issued under section 323 of the Gujarat Panchayats Act, 1961 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Panchayats Preparation and Maintenance of Part II of List of Voters, (Amendment) Rules, 1979, published in Notification No. KP/166/PDK/1079/2463 (79)TH-1 in Gujarat Government Gazette dated the 29th September, 1979.

(ii) The Gujarat Panchayats Service (Transfer of Servants) (Second Amendment) Rules, 1979, published in Notification No. KP/195/PRR-1078/1062 TH in Gujarat Government Gazette dated the 17th November, 1979

(iii) The Gujarat Panchayat Service (Classification and Recruitment) (Fifteenth Amendment) Rules, 1979, published in Notification No. KP/197(79)-PRR-1078-4086-TH in Gujarat Government Gazette dated the 19th November, 1979.

(iv) The Gujarat Panchayat Service (Classification and Recruitment) (Sixteenth Amendment) Rules, 1979, published in Notification No. KP/205/(79)/PBN-1074/0482-TH in Gujarat Government Gazette dated the 12th December, 1979.

(v) Notification No. KP/303(79)/JPM-1070-10897(1)TH published in Gujarat Government Gazette dated the 20th December, 1979.

(vi) The Gujarat Panchayat Service (Classification and Recruitment) (Seventeenth Amendment) Rules, 1980, published in Notification No. KP/9/(80)/PRR-1078 6872/TH in Gujarat Government Gazette dated the 16th January, 1980.

(vii) The Gujarat Panchayat Service (Classification and Recruitment) (Eighteenth Amendment) Rules, 1980, published in Notification No. KP/24/(80) PRR/1077-8081(78)TH in Gujarat Government Gazette dated the 29th January, 1980.

(viii) The Gujarat Panchayat Service (Classification and Recruitment) (Nineteenth Amendment) Rules, 1980 published in Notification No. KP/37/80/PRR/1079/UP-229 in Gujarat Government Gazette dated the 15th February, 1980.

(3) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi version of the notifications mentioned at item (2) above.

[Placed in Library. See No. LT-775/80].

(4) A copy of Tamil Nadu Government Notification No. GOMs 1863 published in Tamil Nadu Gazette dated the 26th November, 1979 making certain amendment to the rules relating to the house tax leviable by the Panchayats, published in Notification No. SRO A-489/1961 dated the 26th April, 1961 issued under section 125 of the Tamil Nadu Panchayats Act, 1958 read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.

(5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification mentioned at (4) above. [Placed in Library. See No. LT-776/80].

(6) A copy of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Ordinance, 1980 (No. 3 of 1980) (\*Hindi version) promulgated by the Government of Tamil Nadu on the 10th

\*English version of the Ordinance was laid on the Table on the 27th March, 1980.

March, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.

[Placed in Library. See No. LT-777/80].

**BORDER SECURITY FORCE LEAVE (AMENDMENT) RULES, AND UNION PUBLIC SERVICE COMMISSION (MEMBERS) AMENDMENT REGULATIONS, 1980**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH):** I beg to lay on the Table:—

(1) A copy of the Border-Security Force Leave (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 236 in Gazette of India dated the 1st March, 1980. [Placed in Library. See No. LT-778/80].

(2) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—

(i) The Union Public Service Commission (Members) Third Amendment Regulations, 1979, published in Notification No. GSR 1230 in Gazette of India dated the 6th October, 1979 together with an explanatory memorandum.

(ii) The Union Public Service Commission (Members) Fourth Amendment Regulations, 1979, published in Notification No. GSR 1418 in Gazette of India dated the 1st December, 1979, together with an explanatory memorandum.

(iii) The Union Public Service Commission (Members) Amendment Regulations, 1980, published in Notification No. GSR 257 in Gazette of India dated the 8th March, 1980.

[ Placed in Library. See No. LT-779/80].

12.17 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th March, 1980, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 19th March, 1980.”

**अध्यक्ष महोदय :** सुन लिया, आपने अपनी बात कह ली है, आपके कंडर ने कह ली है। It is under my consideration. (*Interruptions*). Now calling attention.

**SHRI EDUARDO FALEIRO (Mormugao):** Sir, I am raising a point of order under Direction 2 read with rule 224. Yesterday, I gave notice of breach of privilege against Shri Jyotirmoy Bosu, Shri George Fernandes, Shri Ram Vilas Paswan, Prof. Madhu Dandavate, Shri Indrajit Gupta...

**MR. SPEAKER:** You gave a notice of privilege yesterday regarding alleged aspersions on the Speaker, as reported in the Press, by certain members. As per established practice, the members concerned have been requested in the first instance, to state what they have to say on the matter, for my consideration. On receipt of their replies I will go into the matter and then decide the admissibility of the notice of privilege. (*Interruptions*) As a matter of fact, the dignity of the whole House is at stake. It is not myself who is concerned; it is your dignity and the dignity of the House. So, I will give full consideration and then give my decision. First, let me hear from the hon. Members what they have to say and then I will decide.

(*Interruptions*)